

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 14
CP (IB) No. 135/Chd/Hry/2022**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Sanjeev Enterprises

...Petitioner-Operational Creditor

Vs.

Remson Prime
Technologies Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Ms. Adya Singh, Advocate for petitioner-operational creditor.
Ms. Harshita Kumar, Advocate for the respondent-corporate
debtor.

A date is requested by learned counsel for the respondent-corporate debtor for filing the reply. Last opportunity is granted for filing the same. Reply be filed within two weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. The matter be listed on 23.02.2023 for arguments.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 07, 2022

YP